



2026:AHC:5378

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 624 of 2025

Dharmendra Pratap Singh

.....Petitioner(s)

Versus

State Of U.P. And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Manoj Yadav
Counsel for Respondent(s)	: Amar Nath Pandey, Amit Kumar Shukla, Bhupendra Kumar Tripathi, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Sri Kuldeep Narayan Tiwari, holding the brief of Sri Amit Kumar Shukla, learned counsel for the private respondents, learned standing counsel for the state-respondents and Sri Bhupendra Kumar Tripathi, learned counsel for the respondent-gaon sabha.

2. The instant public interest litigation has been filed for the following reliefs:-

"a) Issue a writ, order or direction in the nature of mandamus commanding directing the respondent authority to remove the illegal encroachment made by the respondent no. 6 to 9 over the Gata No. 20, area 0.0240hect. and gata no. 21 area 0.690 hect. which is recorded road (सड़क पोखता) and respondent no.. 10 and 11 over the gata no. 19Sa area 0.0810 which is recorded as Ditch (16&l) in revenue record situated at Village Katra, Tehsil-Badlapur, District Jaunpur.

b) Issue a writ, order or direction in the nature of mandamus commanding the respondents to consider the representation of the petitioner and take appropriate action according with law within stipulated time bound issued by this Hon'ble Court"

3. In compliance of the order of this Court dated 25.3.2025, personal affidavit as well as counter affidavit has been filed by the State,

stating that proceedings under Section 67 of the U.P. Revenue Code, 2006 have been registered against the persons who have been found in illegal possession of the plot in question as Case Nos.T202514360202597, T202514360202978, T202514360202979, T202514360202984 and T202514360202989.

4. Learned counsel for the petitioner submitted that appropriate direction be issued to the authority concerned for the expeditious disposal of the pending proceedings under Section 67 of the U.P. Revenue Code, 2006.

5. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.4/Tehsildar, Tehsil Badlapur Sadar, Jaunpur to decide the aforesaid proceedings under Section 67 of the U.P. Revenue Code, 2006 to its logical conclusion, expeditiously, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

(Chandra Kumar Rai,J.)

January 8, 2026

C.Prakash